

FIR No.1110/2006
Case No.69888/2016
PS Punjabi Bagh
S/v Upender Mukhiya


13.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

None for the accused.

In the interest of justice, put up for purpose fixed on 09.08.2021.


(Manish Jain)

MM-01(West)/THC:Delhi

13.07.2021

WD-PB-000175/2021
u/s 379 IPC
PS Punjabi Bagh

13.07.2021

Matter taken up through VC.

This is an application seeking release of mobile phone make Samsung M-11 Black on superdari.

Present: Ld. APP for the State.

Applicant Tarun Kumar in person.

It is submitted by applicant that he is the rightful owner of the aforesaid mobile phone and same may kindly be released to him.

IO has filed his reply wherein he has posed no objection to the release of mobile phone.

Accordingly, in view of the submissions made, let aforesaid mobile phone make Samsung M-11 be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in Crl. M.C. No. 4485/2013 dated 10.09.2014 on furnishing indemnity bond in sum of the value of the aforesaid mobile phone to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi

13.07.2021

FIR No.12260/2021
u/s 379/411/34 IPC
PS Punjabi Bagh
S/v Neeraj Kumar

13.07.2021

Present: Ld. APP for the State.

Sh. Manoj Kumar, Ld. Remand Advocate for accused / applicant
Neeraj Kumar.

An application for grant of interim bail under HPC moved on behalf of accused / applicant Neeraj Kumar.

Reply has been filed by IO.

It is submitted by ld. Counsel that applicant is innocent and has been falsely implicated in the present case. Ld. Counsel for accused has submitted that alleged section falls into the category decided by the High Powered Committee in its minutes dated 04.05.2021 in which the HPC has laid down the criteria to release the under trial prisoners on interim bail. It is further requested that accused be released on furnishing personal bond before Jail Superintendent concerned. It is also submitted that accused is ready to abide by the terms of the bail.

Ld. APP for the state has opposed the application stating that accused may jump the bail and influence the witness if released.

I have heard the arguments on the bail application and have perused the report.

In view of the emergent circumstances arisen as a result the outbreak of second wave of Covid-19, in the Minutes of Meeting dated 04.05.2021 of the Hon'ble High Powered Committee for implementation of the directions issued by the Hon'ble Supreme Court of India in Suo Moto Petition (Civil) No/1/2020 and for decongestion of Jails, certain guidelines for release of prisoners on interim bail were passed.

Therefore, in view of the guidelines laid down by the Hon'ble High Powered Committee, the applicant is hereby granted interim bail for a period of **90** days on furnishing of personal bond in the sum of **Rs.5,000/-** to the satisfaction of Jail Superintendent concerned and further interim bail is granted subject to the condition that:

- (a) In case of change of the residential address, the applicant shall intimate the court and the jail authorities about the same;
- (b) That he shall maintain social distancing at public places in compliance of the order and directions of various authorities;
- (c) That he shall not engage himself in any criminal activity or shall not indulge into similar offence or any other whatsoever;



- (d) That he shall not influence with evidence in any manner;
- (e) That he shall not influence / intimidate the witnesses;
- (f) That the accused / applicant shall not change his mobile number / contact number furnished by him and ensure that the same remains operational during the period of interim bail. In case, he has not furnished his mobile / contact number, he is directed to furnish the same;
- (g) That he shall surrender before the concerned jail superintendent after completion of interim bail.

Application disposed of accordingly.

Copy of order be provided electronically to the Id. Advocate for the accused, as prayed for.


(Manish Jain)

MM-01 /(West)/THC:Delhi

13.07.2021

FIR No.254/2021
u/s 307 IPC & 27 Arms Act, 1959
PS Punjabi Bagh
S/v Mathura Prashad Yadav

13.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Sunil Dutt Dixit, Id. Counsel for applicant Mathura Prashad Yadav.

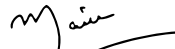
An application of superdari of licensed gun and 4 bullets have been moved on behalf of applicant Mathura Prashad Yadav.

It is noted that vide order dated 08.06.2021, previous application for superdari was dismissed with the directions to the IO to expedite and get the FSL result with respect to the gun and bullets.

On perusal of the reply filed by the IO to the present application, it has been mentioned by the IO that the case property cannot be released as the same has to be sent to FSL for examination purpose.

It is observed that despite direction given by this court vide order dated 08.06.2021, it appears that the case property has not been sent to the FSL yet. **Accordingly, let notice be issued to the IO through the SHO concerned to explain as to why the order dated 08.06.2021 has not been complied with on next date of hearing.**

To come up on 15.07.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:13.07.2021

G. S. Matharoo vs. Mrs. Sudha Gupta & Ors.
Case No.
PS Punjabi Bagh

13.07.2021

Matter taken up through VC.

Fresh complaint case received through official email ID.

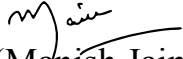
It be checked and registered as per rules.

Present: Sh. P. S. Singal, Id. Counsel for complainant.

Heard. Perused.

Let ATR be called from the concerned IO / SHO returnable for

31.07.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:13.07.2021

FIR No.292/13
u/s 332/461 DMC Act
PS Ranjeet Nagar
S/v Anil Bhatia


13.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

None for applicant.

In the interest of justice, put up for purpose fixed on 31.07.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:13.07.2021

e-FIR No.495/20
u/s 411 IPC
PS Punjabi Bagh
S/v Lakhan @ Rohit

13.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Ld. Counsel for the accused / applicant Lakhan @ Rohit.

An application for bail u/s 437 Cr.P.C. moved on behalf of applicant / accused Lakhan @ Rohit.

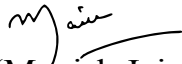
Heard. Perused.

As per record, accused has already been granted bail vide order dated 05.07.2021.

At this stage, it is submitted by ld. Counsel that she does not press the present application.

In view of the aforesaid, the present application stands infructuous.

Copy of order be given dasti.


(Manish Jain)

MM-01(West)/THC:Delhi:13.07.2021